

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 932 of 2020**

**IN THE MATTER OF:**

**Edelweiss Asset Reconstruction Company Ltd.**

**...Appellant**

**Versus**

**Shri Shyam Sundar Rathi & Anr.**

**...Respondents**

**Present:-**

**For Appellant: Mr. Arun Kathpalia, Sr. Advocate with Mr. R.P. Agrawal and Ms. Pragati Agrawal, Advocates.**

**For Respondent: Mr. Shyam Sunder Rathi, R-1.  
Mr. Dhananjay Kumar, Advocate for R-2.**

**ORDER**  
**(Virtual Mode)**

**22.12.2020** The 1<sup>st</sup> Respondent appears through Virtual Mode in person. Learned Counsel Mr. Dhananjay Kumar for Respondent No. 2 appears and seeks time to file 'Reply/Response' and accordingly for filing of 'Reply/Response' of 2<sup>nd</sup> Respondent, time is granted till 08.01.2021 and the Office of the Registry is permitted to receive the same. It is made quite clear that Learned Counsel for the 2<sup>nd</sup> Respondent shall serve copy of the 'Reply/Response' of R-2 to the Learned Counsel for the Appellant as well as to the 1<sup>ST</sup> Respondent one week before the next date of hearing.

It is open to the Appellant to file Rejoinder, if any within four days thereafter.

The Office of the Registry is directed to List the matter on **21<sup>st</sup> January, 2021.**

**[Justice Venugopal M.]**  
**Member (Judicial)**

**[V.P. Singh]**  
**Member (Technical)**